

**BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 666 OF 2018**

In the matter of:

Smt. Ganga Lalwani

.....Petitioner

Versus

Union of India & Ors.

....Respondents

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Ajit Balaji Joshi (IAS)
Director General cum-Chief Secretary
A&FW, Haryana

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH NEW DELHI

Original Application No. 666/2018

IN THE MATTER OF:

Smt. Ganga Lalwani

Applicant(s)

Versus

Union of India & Ors.

Respondent(s)

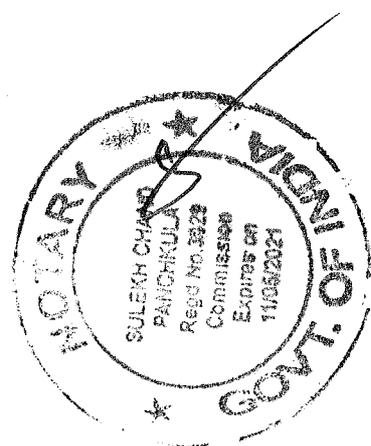
STATUS REPORT BY WAY OF AFFIDAVIT OF AJIT
BALAJI JOSHI, DIRECTOR GENERAL, AGRICULTURE
& FARMERS WELFARE DEPARTMENT, HARYANA
IN PURSUANCE OF ORDER DATED 15.10.2019
PASSED BY THIS HON'BLE TRIBUNAL

I, the above named deponent do hereby solemnly affirm

and state as under:

1. That the above cited matter was fixed on 15.11.2019 before this Hon'ble Tribunal. It is submitted that last time the above case fixed on 15.10.2019 and this Hon'ble Tribunal Court pleased to pass following directions:

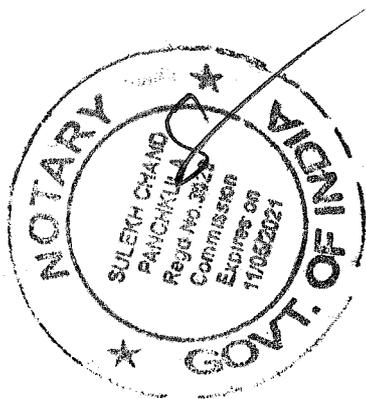
8. "It is clear that steps taken are inadequate and do not provide for ground checking and vigilance and extinguishing of illegal fires.



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And

Preventive remedies of communicating with the farmers the disadvantages of burning are also unsatisfactory and ineffective. There is no effective incentive mechanism. The effective steps should include successful communication with the farmers, effective prevention of fires, supply of suitable equipments without unbearable cost for the farmers, change of cropping pattern, use of labour by Panchayats under Rural Employment Guarantee Scheme, purchase of crop residue for fuel or composting and fixing accountability of officers for the failure.”



2. That in compliance of the above directions of this Hon'ble Tribunal, the status report is as under: -

i. That the Enforcement mechanism adopted by the Agriculture and Farmers Welfare Department, Haryana.

a. Village/ Block/ Tehsil/ Sub Division/ District level enforcement team/mobile squads were constituted for close monitoring and prevention of any incidence of crop residue burning and for taking punitive action for lodging of zero FIR/FIR as per the directions of Hon'ble NGT. The copy of the same is annexed as Annexure R-1.

b. Sub Divisional Magistrates were designated as Nodal Officers for their respective Sub Divisions. Monitoring Committee under the chairmanship of the Sub Divisional Magistrate was constituted at each Sub Division for continuous and effective monitoring at grassroot level. The copy of the same is annexed as Annexure R-2.

c. The Deputy Commissioner had promulgated order under Section 144 of Cr.P.C. prohibiting the burning of crop residue by any person. Each and every village in the sensitive districts was assigned to an officer/official of the Department for taking appropriate action in cases of active fire locations. The incidents of crop residue burning were assigned to the employee concerned who, after fetching the information on active fire location, verified the incidence and registered a complaint through the online portal of the Police Department. As a result, FIRs/complaints have been registered in as many as 1477 cases. Secondly, penalty to the tune of Rs. 12.875 Lakh has also been imposed on the offenders so far. Thirdly, in cases where services of fire brigades were taken to douse the fire, the cost of these services was recovered from the offenders. The copy of the same is annexed as Annexure R-3.



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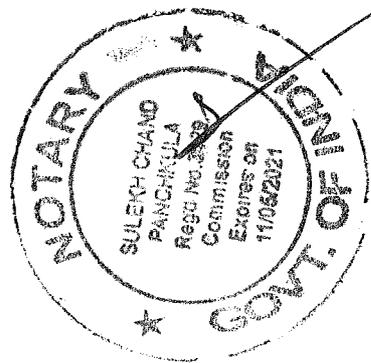
d. Directions were issued to all the Deputy Commissioners to ensure that no Combine Harvester should be allowed to be operated without Super Straw Management System (SMS). The copy of the same is annexed as Annexure R-4.

e. Senior officers from the Directorate were assigned duties in various districts to ensure proper and timely implementation, supervision and monitoring of the crop residue management scheme. The copy of the same is annexed as Annexure R-5.

3. That the following Information Education and Communication (IEC) activities were undertaken to check the incidents of crop residue burning:-

a. The Agriculture and Farmers Welfare Department has organized "Thankyou Kisan" campaign in recognition of their contribution in the endeavor of the department in curbing the manace of crop residue burning. This has further motivated fellow farmers in adopting crop residue management techniques and the incidents of burning have come down.

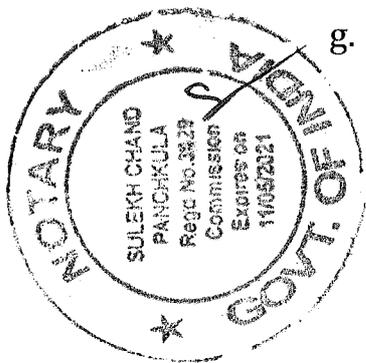
b. In order to place additional staff in the most serious 5 districts of the state, as many as 336 employees of the department have been shifted from other districts to these most serious districts with the mandate of ensuring zero crop residue burning in these districts.



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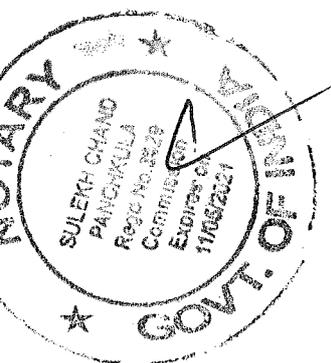
A handwritten signature in black ink, appearing to be the initials "AL".

- c. Public announcements have been extensively made in the villages to make aware the farmers about the ill effects of crop residue burning and about the technology and methodology for management of crop residue in their fields.
- d. The best performing farmers who have not burnt their crop residue and have motivated fellow farmers also, have been suitably recognized and awarded by the Gram Panchayats concerned. Further, under Name and Shame Campaign, names of the guilty farmers have been displayed at the convening locations of Gram Sabhas.
- e. As many as 14000 Special Gram Sabhas have been organized in the State to spread awareness regarding use of crop residue management scheme.
- f. The concept of Thikri Pehra has been introduced to keep an eye on the incidences of crop residue burning.
- g. Self help groups of rural poor women formed under the State Rural Livelihood Mission (SRLM) have been engaged for organizing Prabhat Pheries for spreading awareness amongst the farmers for prevention of crop residue burning.
- h. A cash prize of Rs. 1000/- is being awarded to the persons who give any information about the offenders/cases of crop residue burning.



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- i. As many as 10,000 farmers were imparted training at the Department's Training Institute, Jind regarding crop residue management techniques.
- j. SMS and WhatsApp services are being used to deliver personalized messages to the farmers, elucidating the positives of mechanized crop residue management and the ills of the crop residue burning. As many as 40,000 messages are being sent every day.
- k. Social Media handles like facebook, twitter, instagram and youtube are being used for running a pervasive and vigorous CRM campaign, where contents in the form of infographics, challenges, competitions, videos, etc are being shared to spread maximum awareness about the scheme and its necessity. The Social Media reach for the campaign so far has reached 8 lakh.



- l. CRM Pakhwara (fortnightly programme) was celebrated in the month of September, 2019 in which various activities such as Nukkad Nataks, Kushti, Kabaddi, slogan-writing, essay-writing, debate and demonstrations were conducted. The copy of the same is annexed as Annexure R-6.

4. Monitoring mechanism adopted by the Agriculture and Farmers Welfare Department, Haryana: -

R

- a. A Mobile App was developed to monitor the fire incidents alongwith action taken by the employees of the Department in these cases reported through the App.
- b. The details of the farmers against Active Fire Locations were forwarded to the Deputy Commissioners and Senior Superintendents of Police.
- c. A dedicated Control Room has been established at the Directorate tasked-with the responsibilities of continuous monitoring of the situation. The team has devised the formats of reporting the progress.
- d. Immediately on receiving any information on an incidence of crop residue burning, either through the HARSAC data or through informers, the Control Room followed each and every case upto the level of registration of complaints with the Police Department or imposition of penalty.

The Control Room has been operating on 24x7 basis collecting data from the field continuously through phone calls, WhatsApp Group and e-mails.

Technological interventions by the Department of Agriculture and Farmers Welfare, Haryana: -

- a. The Agriculture and Farmers Welfare Department, in order to manage crop residue, has provided a total of 5170 crop residue management machinery to the Individual farmers and also established 1248 nos. of Custom Hiring Centers



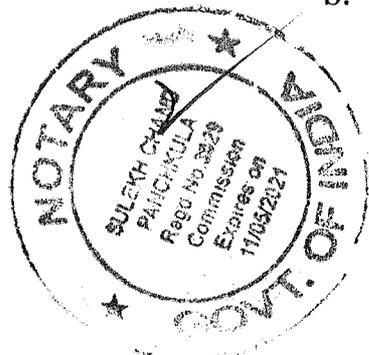
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(CHCs) for providing machinery to the farmers on hiring basis. Besides this, as many as 700 nos. of Custom Hiring Centers are under process to be established by Gram Panchayats. A total of 13451 nos. of straw management machinery have been provided through above initiatives. The details are as under:

| Total no of crop residue management machinery (machine wise) provided during the current year till date under Individual as well as through Custom Hiring Centres | | | | |
|--|------------------------------|--|------------------------|---|
| S. No. | Name of Machine | Provided in Individual Category | Provided in CHC | TOTAL MACHINERY PROVIDED (CHC+IND) |
| 1 | SMS | 211 | 22 | 233 |
| 2 | Happy Seeder | 275 | 2346 | 2621 |
| 3 | Paddy Straw Chopper/ Mulcher | 285 | 1246 | 1531 |
| 4 | Shrub Master | 37 | 615 | 652 |
| 5 | Rev. M.B. Plough | 141 | 1119 | 1260 |
| 6 | Rotary Slasher | 140 | 587 | 727 |
| 7 | Zero till seed drill | 1819 | 1100 | 2919 |
| 8 | Rotavator | 2262 | 1246 | 3508 |
| Total Machines | | 5170 | 8281 | 13451 |

- b. To explore the ex-situ option, the Department of Agriculture and Farmers Welfare is providing straw bailing units on subsidy in the 5 most vulnerable districts of the State in terms of crop residue burning. The copy of the same is annexed as Annexure R-7.



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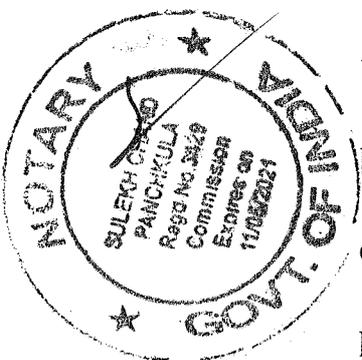
Incentive of Rs.100/- per quintal is providing to the farmers in compliance of the orders dated 06.11.2019

passed the Hon'ble Supreme Court in case titled as M.C. Mehta Vs Union of India. The copy of the same is annexed as Annexure R-8.

d. Providing Rs.1000/-per acre operational charges for Crop Residue Management for In-Situ and Ex-Situ purpose to the farmers.

6. That for every active fire location the besides punitive action i.e. FIR/penalty, the use of fire engines is made mandatory to douse the fire in the fields.

7. That in compliance to the orders of this Hon'ble Tribunal dated **01.10.2019**, Chaudhary Charan Singh, Haryana Agriculture University, Hisar was requested to send a team of Scientists to visit Jobner Agriculture University, Jaipur for consideration of a pilot project in Haryana for the organic manure from the crop residue. It is submitted that the above intervention has already been taken up by CCSHAU since long with cattle dung and other biomask at present crop residue, a especially, paddy straw based composting and vermicomposting experiments are under progress in CCSHAU campus. The copy of the same is annexed as Annexure R-9.



Place: Chandigarh
Date:


Deponent

13 NOV 2019

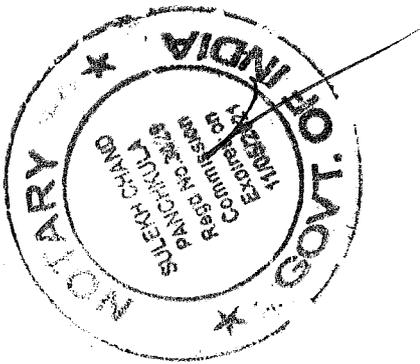
VERIFICATION:

Verified at ...11am... on ...11th... day of ~~October~~^{Nov}, 2019 that the content of Para No. 1 to 2 of the above affidavit are true and correct to the best of my knowledge and information derived from official record. Nothing material has been concealed there from.

Place: Panchkula
Date: 13-11-19

AB Jose

Deponent



ATTESTED
Sulekh
SULEKH CHAND
NOTARY PANCHKULA

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Certified that the affidavit/SPA has been read over and explained to the deponent/executant who seemed particulars to understand the same at the time of making thereof.

I know the deponent/executant who has signed in my presence

[Signature]

Signature

Most Urgent

From

The Director General,
Agriculture and Farmers Welfare Department,
Krishi Bhawan, Sector 21, Panchkula

To

The Deputy Commissioners,
Ambala, Bhiwani, Fatehabad, Hisar, Jind, Jhajjar, Kaithal,
Karnal, Kurukshetra, Palwal, Panipat, Panchkula, Rohtak,
Sirsa, Sonapat and Yamunanagar.

Memo No.: 876-891/PA/DGA Dated: 27/9/2019

Subject: Constitution of Mobile Squads at Tehsil/ Block Level under the supervision of Sub-Divisional Magistrates and tasking them with the responsibility of ensuring "Zero Crop Burning".

It is informed that as part of the ongoing efforts for ensuring "zero burning" of crop residue of Kharif 2019-20 harvest season, a number of IEC activities are being implemented in the State (IEC Strategy Action Plan- copy enclosed). However, close monitoring needs to be done to prevent occurrence of any incidence of crop residue burning.

It is, therefore, requested that the following actions may be taken immediately:

- (i) Village / Block / Tehsil/ Sub Division/ District Level Enforcement Teams / Mobile squads should be constituted for close monitoring and prevention of any incidence of crop residue burning and for taking punitive action for lodging of Zero FIR / FIR as per the directions of Hon'ble NGT.
- (ii) A Sub Division Level Monitoring Committee under the chairmanship of the Sub Divisional Magistrate in every Sub Division needs to be constituted for effective monitoring at the grass root level.
- (iii) The Committees so constituted shall be tasked-with the responsibility of continuous monitoring of the situation to ensure "zero crop-residue burning" within their respective jurisdiction.

For strict compliance and further action please.

[Signature]
for Director General,
Agriculture and Farmers Welfare,
Haryana, Panchkula

CC:
PS to CS
PS to PSA
All DDAs / All AAEs

Most Urgent

From

The Director General,
Agriculture and Farmers Welfare Department,
Krishi Bhawan, Sector 21, Panchkula

To

The Deputy Commissioners,
Ambala, Bhiwani, Fatehabad, Hisar, Jind, Jhajjar, Kaithal,
Karnal, Kurukshetra, Palwal, Panipat, Panchkula, Rohtak,
Sirsa, Sonapat and Yamunanagar.

Memo No.: 828-843/PA/DGA Dated: 27/9/2019

**Subject: Regarding Implementation of New Central Sector Scheme on
Crop Residue Management during the year 2019-20.**

In pursuance to the subject cited above and as per the directions of the worthy Chief Secretary-cum-Chairman, State Level Monitoring Committee (SLMC) the following actions are required to be taken by the concerned Deputy Commissioners:

1. SDMs may be designated of Sub Division Level Nodal Officer for effective monitoring of the In-Situ Crop Residue Management Scheme and for ensuring that no stubble burning takes place in the area under their jurisdiction.
2. Village Level / Block Level / District Level Enforcement Teams and Mobile Squads shall be constituted during Kharif Harvesting Period 2019-20 by the concerned districts for strict monitoring of incidences of crop residue burning as per the directions of Hon'ble NGT.
3. The purchase of machines by individual farmers and group of farmers and putting in place the identified Custom Hiring Centres (CHCs) should be completed by 30.09.2019.
4. 10,000 farmers should be trained under the IEC component of the scheme by HAMETI, Jind at District Level.
5. The Deputy Commissioners of the concerned districts shall identify suitable locations / sites in consultation with all stakeholder departments such as DIPR, HSAMB, GM Roadways, Panchayat and Development, Education Department etc. and erect hoardings of various sizes (5'x4', 10'x12', 10'x15') highlighting the issue of crop residue burning.
6. The School Education Department will be involved in the awareness campaigns regarding prevention of Crop Residue Burning.
7. The list of 273 identified sensitive villages (enclosed) which have reported higher incidence of crop residue burning during Kharif harvesting season

Ad

2018-19 on the basis of information received from satellite data provided by Haryana Space Application Centre (HARSAC) and to closely monitor such villages so that no burning of crop residue takes place during Kharif 2019-20.

8. It should be ensured that no Combine Harvester allowed to be operated without Super Straw Management System (SMS).

Encl.: As above.

Arjun

Director General,
Agriculture and Farmers Welfare,
Haryana, Panchkula

Endst. No.: 844-875/PA/DGA Dated: 27/9/2019

A copy of the above is forwarded to

- (1) The Deputy Directors of Agriculture, Ambala, Bhiwani, Fatchabad, Hisar, Jind, Jhajjar, Kaithal, Karnal, Kurukshetra, Palwal, Panipat, Panchkula, Rohtak, Sirsa, Sonapat and Yamunanagar,
- (2) The Assistant Agriculture Engineers, Ambala, Bhiwani, Fatchabad, Hisar, Jind, Jhajjar, Kaithal, Karnal, Kurukshetra, Palwal, Panipat, Panchkula, Rohtak, Sirsa, Sonapat and Yamunanagar for coordination with District Administration and compliance of orders.

Arjun

Director General,
Agriculture and Farmers Welfare
Department, Haryana, Panchkula

CC: PS to CS, PS to ACS Agriculture

From

The Director General,
Agriculture and Farmers Welfare,
Haryana, Panchkula

To

All the Deputy Commissioners
All the Senior Superintendent / Superintendent of Police,
All the Deputy Directors of Agriculture,
All the Assistant Agriculture Engineers
All the Regional Officers of HSPCB
in the State.

Memo No.: 924-1034/PA/DGA Dated: 16/10/2019

Subject: Orders of Hon'ble NGT for usage of Fire Brigade for prevention of Crop Residue Burning in the State — regarding.

Please refer to the subject cited above.

During the hearing on dated 15.10.2019 Hon'ble National Green Tribunal (NGT) has directed the Government to work out the possibility of usage of Fire Brigades to stop crop residue burning incidents in Haryana. Therefore, it is requested that Real Time Monitoring of crop residue burning incidents shall be done at the District level and the officers / officials of the Department of Revenue, Police Department, Agriculture and Farmers Welfare Department, Haryana State Pollution Control Board shall be involved to stop the live burning incidents by using Fire Brigades with water. It is also requested that the cost of usage of Fire Brigades may be recovered from the defaulter farmers in whose field fire is found. Also challan shall be issued and FIR shall be registered against the offender farmers.

It should be given top most priority and a time bound activity. The Action Taken Report is to be submitted to the Hon'ble NGT on its next date of hearing i.e. 15.11.2019.

AB Joshi

Director General,
Department of Agriculture & Farmers
Welfare, Haryana, Panchkula

CC:
PS to CS
PS to ACS Agriculture

From

The Director Gen.,
Agriculture and Farmers Welfare Department,
Krishi Bhawan, Sector 21, Panchkula

To

The Transport Commissioner, Haryana
30 Bays Building, Sector 17,
Chandigarh.

Memo No.: 503/PA/DGA

Dated: 14.08.2019

Subject: Providing the detail of registered Combine Harvester in Haryana - attachment of Super Straw Management System (SMS) regarding.

In reference to the subject cited above, you are hereby requested to provide the details of registered Combine Harvesters having attached SMS in the State. The Department of Agriculture and Farmers Welfare desires an inspection report on it by 31st of August, 2019 for further submission to the Government of Haryana for necessary action as per the direction of the Haryana State Pollution Control Board dated 16.08.2019 (copy attached) vide which it has been made mandatory to attach Super Straw Management Systems (SMS) with the Combine Harvesters. The targets under Crop Residue Management Scheme (CRM) are monitored by the various high level authorities in the Government of India from time to time.

The detailed report may be submitted to this office by 31.08.2019 positively so that further decision may be taken at higher level accordingly.



Director General,
Agriculture and Farmers Welfare
Department, Panchkula

Endst. No.: 504-525/PA/DGA Dated: 14/8/19

A copy of the above is forwarded to the all Deputy Commissioners in the State with a request to check the details of registered Combined Harvester regarding attachment of Super Straw Management Systems (SMS) through the respective Secretary-RTO and intimate to concerned quarter by 31.08.2019.



Director General,
Agriculture and Farmers Welfare
Department, Panchkula



HARYANA STATE POLLUTION CONTROL BOARD
C-11, SECTOR-6, PANCHKULA
Ph-2577870-73 E-mail: drpkmkhspcb@gmail.com

Direction

Whereas, Haryana State Pollution Control Board has considered the matter relating to the indiscriminate burning of left over paddy straw / stubble in the open fields in the State. Paddy straw burning in the open field after harvesting is the main reason of Air pollution in the State and adjoining Delhi NCR and such actions are causing irreparable damage to the soil and receiving environment;

Whereas, the Government of Haryana in consultation with Haryana State Pollution Control Board has declared Whole of the State of Haryana as Air Pollution Control area under section 19(1) of the Air (Prevention & Control of Pollution) Act, 1981 vide Notification No. 4/2/85-Env dated 25.04.1985, for the purpose of the Air (Prevention & Control of Pollution) Act, 1981;

Whereas, in order to curb the menace of crop residue burning during harvest season in the State, the Government of Haryana, Department of Environment has issued Notification bearing No. 12/6/2003-Env.III dated 16.09.2003 under the provisions of Section 19 (5) of the Air (Prevention & Control of Pollution) Act, 1981, thereby prohibiting the indiscriminate burning of left over paddy straw and wheat stubble in the whole State of Haryana;

Whereas, the Principal Bench of the Hon'ble National green Tribunal, New Delhi in Application No. 118 of 2013 on 10.12.2015 prohibited the agriculture crop residue burning in NCR region including Haryana;

Whereas the various studies conducted by reputed agencies / institutions reveal that Super Straw Management System, when attached with Combine Harvesters during the paddy harvesting process enable cutting of the paddy straw into small pieces, ultimately facilitating the farmers to sow their next crop without burning the paddy straw, as is being practiced illegally to a considerable extent in the State of Haryana;

Whereas, the Board is empowered under section 23 clause (2) of the Air (Prevention & Control of Pollution) Act, 1981 to undertake remedial measures to mitigate the emission of pollutants into the atmosphere and the Board in the exercise of its powers and performance of its functions is also empowered to issue directions in writing under section 31-A of the Act to any person, officer or authority and such person, officer or authority shall be bound to comply with such directions;

Whereas, the Board has considered the whole matter and is satisfied that the attachment of Super Straw Management System with the self-propelled combine harvesters in the State which shall contain the cause of air pollution arising from the burning of paddy straw by the farmers in open field;

Whereas, the Board had issued and published a public notice on 28.07.2018 in leading Hindi and English Newspapers thereby inviting opinion /comments /objections from stakeholders before issuing directions under section 31- A of the Air (Prevention & Control of Pollution) Act, 1981, regarding the attachment of Super Straw Management System with the self-propelled combine harvesters in the State during paddy harvesting season for consideration;

Now, taking into consideration, the problem of paddy straw burning in the State of Haryana and its adverse impact on receiving environment, Haryana State Pollution Control Board in exercise of the powers under Section 31-A of the Air (Prevention & Control of Pollution) Act, 1981 hereby, issues the direction that,

'the owners of Combine Harvester desirous of undertaking the harvesting of paddy in the State of Haryana shall attach Super Straw Management System with the Combine Harvester and no Combine Harvester shall be allowed to harvest paddy in the State of Haryana without functional Super Straw Management System attached to it.'

(Ashok Kheterpal)
Chairman

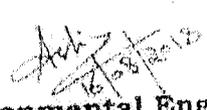
Panchkula
Dated

No. HSPCB/Aircell/2018/1790-1827

Dated: 16/08/2018

A copy of the above is forwarded to the following for information please;

1. P.S. to Chief Secretary.
2. Additional Chief Secretary, Environment and Climate Change Department.
3. Principal Secretary, Agriculture and Farmers welfare Department for information and implementation of the directions.
4. Director, Agriculture and Farmers welfare Department for information and implementation of the directions.
5. All Deputy Commissioners for information and implementation of the directions
6. All Regional Officers of HSPCB.


Assistant Environmental Engineer (HQ)
For Chairman

ok

Most Urgent/Time Bound

To

All the ADA,s/JDAs
Department of Agriculture & Farmers Welfare
Haryana

Memo No. 1842-51 Dated: - 02-11-19

Sub: Survey of 10 most vulnerable villages of the State w.r.t Crop Residue Burning as directed by Hon`ble Chief Minister, Haryana.

On the subject aforementioned it is to inform you that a meeting was held dated 1/11/2019 under the chairmanship of Hon`ble Chief Minister, Haryana to solve the issue of Stubble Burning in the State. During the meeting, It has been directed by Hon`ble CM, Haryana to conduct survey to know the probable reasons as to why farmers resort to paddy residue burning, in 10 most vulnerable villages in the State in terms of Crop Residue burning by deputing officers of the department and submit the report by 03:00 PM on 2nd Nov. 2019, positively alongwith photographs. Village wise duties of the officers has already assigned for submitting the report, **copy enclosed**. Now Hon`ble CM, Haryana will review the issue today. In this regard I have been directed by W/DGA&FW to request senior officers of the department to visit the villages alongwith the concerned DDA,s and AAE,s and submit the report today (02/11/2019) by 7.00 PM. Details are as given below.

| Sr no | District | Block name | Village Name | AFL Count | Name of Officer |
|-------|-------------|------------|-------------------|-----------|--|
| 1 | Karnal | Chirao | Jundla | 43 | Sh. Anil Rana, ADA(SWM) |
| 2 | Kaithal | Siwan | Siwan | 35 | Sh. Jagdeep Singh Brar, Addl. CC |
| 3 | Kurukshetra | Pehowa | Gumthala Garhu | 35 | Sh. Kuldheer Singh, ADA(Admin) |
| 4 | Karnal | Chirao | Dachar | 32 | Sh. Suresh Gahlawat, ADA(Extn.) |
| 5 | Palwal | Hodal | Bhiduki | 31 | Sh. Kuldeep Gautam, JDA(SC) |
| 6 | Karnal | Chirao | Nissing | 29 | Sh. Rakesh Kumar, Chief Hydrologist |

Director General
Agriculture & Farmers Welfare
Department, Krishi Bhawan,
Sector-21, Panchkula

| | | | | | |
|----|-------------|-----------|---------|----|---|
| 7 | Karnal | Chirao | Bansa | 28 | Sh. Surender Singh Dahiya, ADA(Gen.) |
| 8 | Karnal | Karnal | Kachwa | 27 | Sh. Manjeet Singh Nain, JD(QC) |
| 9 | Kurukshetra | Thanesar | Kirmach | 27 | Sh. R. S Solanki, ADA(Stat.) |
| 10 | Sirsa | Baragunda | Rori | 27 | Sh. Ram Partap Sihag, JD(CC) |

Encl: - As above


2.11.19

Joint Director (Agri. Engg.)
For Director General
Agriculture & Farmers Welfare Deptt.
Haryana, Panchkula

Encls: - 10/52-55 Dated :- 02-11-19

CC:

1. Senior Special Secretary to Chief Minister for kind information of CM, Haryana
2. PS to Chief Secretary, Haryana for kind information of CS
3. PS to ACS, A&FW for kind information of ACS, A&FW
4. PA to DGA&FW


2.11.19

Joint Director (Agri. Engg.)
For Director General
Agriculture & Farmers Welfare Deptt.
Haryana, Panchkula

- 62 -



Ajit Balaji Joshi, IAS

D.O No. 634/PA/DGA

Director General
Agriculture and Farmers Welfare,
Haryana

Dated 13-09-2019

Subject: For organizing the inaugural ceremony of 'CRM Pakhwada', followed by the planned IEC activities in the crucial 16 districts of the State, beginning from 20th September, 2019.

Dear sbrji Mukul,

The incidents of Crop Residue Burning in Haryana are at the brink of becoming pro-active again, due to the on-set of the Rabi Season. Due to the urgency of the situation, and to aware the farmers about the menaces of Crop Residue Burning, a '**CRM Pakhwada**' shall be organized in the particularly problematic sixteen districts.

The '**CRM-Pakhwada**' shall commence on 20th September, 2019, in the areas that are considered to be the red zones (villages) around the State. You are required to identify such areas / villages in your District and allot any one of them for the Inaugural Ceremony of the 'Pakhwada'. You shall be the Chief Guest for the Inaugural Ceremony in your respective district.

To propel the operations of the 'Pakhwada', a group of students from NSS, NCC, various NGOs, and others shall form a 'Parali Paltan' to supervise the smooth flow and organization of activities in the villages. Kindly identify such students in the areas of and form an active 'Parali Paltan'.

The Inaugural Ceremony shall be consistent of five main activities to be performed and carried out as a strict practice. These include, (1) taking the CRM -Pledge by everyone present in the programme, followed by (2) Playing the videos of Crop Residue Management being provided by the Department, (3) making a mass appeal to not burn crop residue this season from a video by Yogeshwar Dutt. The main event shall include (4) a Kushti competition named as 'Dhuein Ko Dein Dhobi Pachhad' organized to attract many people and increase their participation in the ceremony.

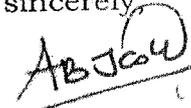
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These competitions shall be followed by (5) the on-field demonstration of machines used in Crop Residue Management.

This inaugural ceremony is deemed to be followed by the various activities in the State, as designed by the Department of A&FW and attached herewith, till 5th October, 2019, the duration of the fortnight.

Kindly, fulfil the needful to ensure the implementation of the '**CRM-Pakhwada**' and assigned activities. An amount of Rs. 5.00 Lakh will be given to you for carrying out this work, kindly intimate you a/c details.

Yours sincerely,


(Ajit Balaji Joshi, IAS)

Sh. Mukul Kumar, IAS
Deputy Commissioner, Yamunanagar

From

The Director General,
Agriculture and Farmers Welfare Department,
Krishi Bhawan, Sector 21, Panchkula

To

The Deputy Commissioners,
Fatehabad, Hisar, Kaithal, Jind and Sirsa.

Memo No.: 1386-1390/PA/DGA Dated: 9/11/19

Subject: Ex-Situ Management of Crop Residue / Rice Stubble during the current harvesting season 2019 - regarding.

The undersigned has been directed to inform you that the on-line and off-line applications have been invited from the interested farmers for purchase of Straw Baler Unit for Ex-Situ Management of Crop Residue. It has been decided by the Department that the selection of beneficiaries, issuance of permits and delivery of machines is to be ensured by the Deputy Commissioner concerned in coordination with the Deputy Directors of Agriculture on day to day basis. The Straw Baler Units be provided immediately to the small and marginal farmers of your district as per direction of Hon'ble Supreme Court for Ex-Situ Management of paddy stubbles.

The list of small and marginal farmers of these 5 districts has already been provided to the DDAs concerned. The details of area (i) to be harvested and (ii) harvested and straw are standing in the field are available with the DDAs concerned. This issues with the approval of competent authority.

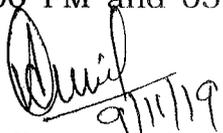
Kindly treat it as most urgent and time bound.

Amil
9/11/19
Additional Director (SWM)
for Director General,
Agriculture and Farmers Welfare,
Haryana, Panchkula

Endst. No.: 1391-1395/PA/DGA Dated: 9/11/19

A copy of the above is forwarded to the Deputy Directors Agriculture Fatehabad, Hisar, Kaithal, Jind and Sirsa for

- (i) Delivery of Straw Baler Units to the selected farmers by completing all requisite formalities be ensured on daily basis
- (ii) The details regarding selection of beneficiaries, issuance of permits and delivery of Straw Baler Units be sent to the Control Room of the Directorate of A&FW by 02.00 PM and 05.00 PM daily at 2019controlroom@gmail.com.
- (iii) The requirement of amount of subsidy for the Straw Baler Units procured by the farmers in your district be submitted to this office for release of funds.
- (iv) The report on area covered under Ex-Situ Management of Crop Residue also be sent to this office at 02.00 PM and 05.00 PM daily at 2019controlroom@gmail.com.


9/11/19
Additional Director (SWM)
for Director General,
Agriculture and Farmers Welfare,
Haryana, Panchkula

CC:

Incharge Control Room for compliance and submit report on daily basis to the DGA&FW.

From

The Additional Chief Secretary to Government of Haryana,
Agriculture and Farmers Welfare Department,
Chandigarh.

To

All the Deputy Commissioners in the State

Memo No.: PA/DGA/1526-47 Dated: 10.11.2019

Subject: Incentive to the farmers for In-Situ / Ex-Situ Management of Crop Residue / Rice Stubble during the current harvesting season 2019 - regarding.

In compliance of the Orders of Hon'ble Supreme Court in Civil Writ Petition No. 13029 of 1985 - M.C. Mehta Vs. Union of India and Others passed on dated 06.11.2019, the following decisions have been taken by the Government:

1. The Deputy Commissioner of every district has appointed one Nodal Officer per village for management of Stubble Burning and proper implementation of Ex-Situ and In-Situ Management. The details of Nodal Officer along with contract number may kindly be provided to the HQ of the Department of A&FW immediately.
2. Every Nodal Officer of the district and Gram Panchayat shall be responsible for non-burning of crop residue in that village. The Nodal Officer in the Gram Panchayat shall be responsible for effective management of Crop Residue Management in In-Situ and Ex-Situ. The Government has decided to provide Rs. 1000/- per acre operational charges for crop residue management for In-Situ and Ex-Situ purposes. This Rs. 1000/- will be released by the District Level Executive Committee after due verification by the village level Nodal Officer and a register shall be maintained by CHCs (private CHC and CHCs owned by the GP) and for Ex-Situ purposes the baling unit owned by the entrepreneur.
3. Such detailed list after verification at the district level shall be sent to the HQ for demand of this operational cost. Such consolidated report shall be sent to this office so that the funds can be released to the concerned district for reimbursement the operational cost.
4. Every district shall have one Control Room and Nodal Officer appointed for this purpose in the District.
5. The Haryana State Agriculture Marketing Board will verify the data registered under "Meri Fasal Mera Byora" for identification of registered small and marginal farmers. The Department of A&FW will provide the data regarding PM-Kisan regarding small and marginal farmer (village-wise and district-wise) to the HSAMB. The Haryana State Agriculture Marketing Board will create its link of this data on MFMB Portal.

6. This incentive will be given to only those farmers who have sold their paddy after 06.11.2019 or will be selling his paddy till 15.11.2019 in the mandis which is procured by Government. It is also pertinent to mention that scheme is available to those farmers who have not burnt crop residue.

7. The Haryana State Agriculture Marketing Board will devise a mechanism to obtain undertaking from the farmers who have sold their paddy in the mandis from 06.11.2019 till 10.11.2019 evening. This data of verification of farmers shall be sent to the districts concerned. The Deputy Commissioners of these districts should get this data verified whether he has burnt his paddy straw or done In-Situ / Ex-Situ management. The Nodal Officers who has been designated by the Deputy Commissioners as in-charge of Gram Panchayat shall send these data to Haryana State Agriculture Marketing Board so that the HSAMB shall immediately, on receipt of data from the Deputy Commissioners concerned, release Rs. 100/- per quintal of paddy purchased from the said farmers during this time.

8. On Monday i.e. dated 11.11.2019 onwards till 15.11.2019 evening (the last date of purchase of paddy) the farmers shall give undertaking in mandis whether he has managed his crop residue either through In-Situ or Ex-Situ mechanisms.

9. In case of undertaking of In-Situ Management of crop residue, the verification shall be obtained from village level Nodal Officer and shall be sent to the HSAMB by the Deputy Commissioner concerned so that within 7 days an incentive of Rs. 100/- per quintal will be released by the HSAMB.

10. In case of Ex-Situ Management, the farmers will give undertaking regarding that he will manage his crop residue in next 7 days. The verification of his management of crop residue by the entrepreneur / owner of the machinery shall be done by the Nodal Officers of that Village.

11. In case, if Baler Units owner is unable to sell the balers for crop residue, verification will be done by the Nodal Officer, the Industries Department, the Department of New & Renewable Energy and the Transport Department shall submit the report through Deputy Commissioner to the Department of A&FW and will endeavour to make linkage between the farmers and procuring industries for the gainful utilization of the crop residue. The Deputy Commissioner concerned will coordinate with the Panchyati Raj Department and ensure availability of space for temporary storage of crop residue if it is not disposed off for the time being.

12. The money will be released after the complete verification done by the Nodal Officer at the village and the consolidated report shall be submitted to the Deputy Commissioner. The Deputy Commissioner will submit the detailed consolidated report to this Department everyday at 05.00 pm till the completion of this period.

13. Any grievances under this scheme shall be enquired into by the Sub Divisional Magistrate (SDM) of the area concerned in the district. The Sub Divisional Magistrates will dispose off these grievances after due verification within three days. A consolidated report in this regard will be sent to the Control Room of the Directorate on daily basis.

14. To manage this program in these 5 districts, the Senior Level officers have been assigned for guidance & monitoring of this Scheme in every district. The officers may also take up the matter for linkage of bales/stubble generated out of ex-situ management in these districts with industries who can utilize it. The names of the officers for districts are as follows:

| Sr. No. | Name of the Officer | District |
|---------|--------------------------|-----------|
| 1 | Shri PK Das, IAS | Kaithal |
| 2 | Shri Devender Singh, IAS | Fatehabad |
| 3 | Shri TC Gupta, IAS | Sirsa |
| 4 | Dr. Mahavir Singh, IAS | Jind |
| 5 | Shri Anurag Rastogi, IAS | Hisar |

Encl.: Draft undertaking

AB Joshi
Secretary to Govt. of Haryana
for Additional Chief Secretary to
Government of Haryana, Agriculture
and Farmers Welfare Department

Endst. No. PA/DGA/15 48-75 Dated: 10/11/2019

A copy of the above is forwarded to

1. Sh. P.K. Das, IAS, Additional Chief Secretary to Government of Haryana, Mines and Geology Department,
2. Sh. Devender Singh, IAS, Additional Chief Secretary to Government of Haryana, Industries & Commerce Departments
3. Sh. TC Gupta, IAS, Additional Chief Secretary to Government of Haryana, Power, Governance Reforms Authority, Employment, Transport, New and Renewable Energy Department,
4. Sh. Mahavir Singh, IAS, Principal Secretary to Government of Haryana, School Education Department.
5. Sh. Anurag Rastogi, IAS, Principal Secretary to Government of Haryana, Irrigation and Water Resources Department,
6. The Chief Administrator, Haryana State Agricultural Marketing Board, Panchkula,
7. The Director General, Transport Department, Haryana, Chandigarh
8. The Director, Industries and Commerce Department, The Director, New and Renewable Energy Department, Panchkula
9. All the Deputy Directors of Agriculture in the State

AB Joshi
Secretary to Govt. of Haryana
for Additional Chief Secretary to
Government of Haryana, Agriculture
and Farmers Welfare Department

CC:PS to Hon'ble CM and PS to worthy CS for information.

स्वयं घोषणा-पत्र

(फसल अवशेष प्रबंधन स्कीम के अर्न्तगत लघू एवं सीमांत किसान को गैर बासमती धान की फसल पर सहायता देने हेतु घोषणा-पत्र) :

अ) लाभार्थी का विवरण/जानकारी:

मैं, श्री/श्रीमति _____ पुत्र/पुत्री श्री _____ निवासी गांव _____ तहसील _____ जिला _____ मेरे द्वारा स्कीम अनुसार आवश्यक जानकारी निम्नानुसार दी जाती है:-

- 1) आधार कार्ड नं. _____
- 2) मोबाईल नं. _____
- 3) बैंक खाते का विवरण:-
बैंक का नाम : _____ बैंक शाखा का नाम _____
खाता नं. _____
आई.एफ.एस.कोड : _____

ब) लाभार्थी द्वारा सूचना: मैं निम्नलिखित अनुसार तसदीक करता/करती हूँ :

- 1) कि मेरा परिवार (परिवार का मतलब है घोषणाकार स्वयं तथा उसका पति/पत्नी तथा 18 वर्ष से कम आयु के बच्चे) लघू/ सीमान्त किसान परिवार है।
- 2) कि परिवार की कुल कृषि योग्य जमीन की मलकीयत : _____ एकड़ है।
- 3) कि मैं तथा मेरा परिवार उक्त बताई जमीन में से _____ एकड़ रकबे में गैर बासमती धान की खेती करता है।
- 4) कि हमने धान काटने उपरान्त धान की डण्डी और फूस (धान का फसल अवशेष) को आग नहीं लगाई है तथा न ही लगाएंगे।
- 5) कि धान काटने उपरान्त अगली फसल की बुआई
 धान के फसल अवशेष को खेत में मिलाकर ही की है/करेंगे।
 धान के फसल के अवशेषों का एक्स-सीटू प्रबंधन करने उपरान्त की है अथवा अगले 7 दिनों के अन्दर-अन्दर करेंगे।
(सही विकल्प पर ✓ चिन्ह लगाएं)

द) सहमति - मैं सहमति देता हूँ/देती हूँ कि:-

- 1) यदि इस स्कीम अनुसार हरियाणा सरकार द्वारा किसी समय भी यह पाया जाता है कि मेरे द्वारा गलत जानकारी देकर सहायता राशि क्लेम की गई है तो मैं इस राशि को वापिस करने के लिए बाध्य हूंगा।
- 2) इस स्कीम को लागू करके के लिए हरियाणा सरकार और भारत सरकार के सम्बन्धित विभाग मेरा आधार नम्बर और अन्य जानकारियां जो ऊपर दी गई हैं या PM Kisan स्कीम से सम्बन्धित है, को स्कीम की गाईडलाइनों अनुसार मेरी पात्रता को सत्यापित करने हेतु सम्बन्धित एजेंसियों अनुसार प्रयोग कर सकते हैं।

घोषणाकार

घ) घोषणाकार द्वारा तसदीक:

तसदीक किया जाता है कि उक्त स्वयं घोषणा/जानकारी बिल्कुल सही व दुरुस्त है। इसमें कोई तथ्य गलत या झूठा नहीं है।

तिथि

घोषणाकार

स) पंचायत द्वारा तसदीक:

पंचायत की जानकारी अनुसार घोषणाकार के परिवार के पास _____ एकड़ भूमि है तथा परिवार ने इस में से _____ एकड़ जमीन में गैर बासमती धान बोया हुआ है घोषणाकार के परिवार द्वारा धान के फसल अवशेष को आग लगाए बिना खेत में ही मिलाया गया है।

तिथि

सरपंच
(हस्ताक्षर तथा मोहर)

जारीकर्ता : कृषि तथा किसान कल्याण विभाग, हरियाणा सरकार

CCS Haryana Agricultural University, Hisar-125004

Reply for proceedings of the meeting held on 18.10.19 at 12.00 noon in Committee Room, 7th Floor, Haryana Civil Secretariat, Sector-1, Chandigarh under the chairmanship of Sh. Sanjeev Kaushal, IAS, Additional Chief Secretary, Govt. of Haryana, Agriculture & Farmer's Welfare Department

The points wise action taken is as under:

1. The desired information related to dry digester is as under :

Capacity of Dry Digester : 200m³/d (Biogas production)

Cost of dry digester : Rs. 60 lakhs

How many families will it cater to : 150 families (@4 members in a family)

How much time will it take to come: About 4-5 months

How much paddy straw required : 150 ton for one batch of 120 days

How much fuel generated : Equivalent to 100kg of LPG per day

Area required for establishment of such plant in the state: 0.7 acre area is required for installation of one such digester

2-3. The matter was discussed with concerned scientist of PAU Ludhiana. Paddy straw based PAU Model will be demonstrated at KVK, Karnal and Fatehabad as soon as it would be made available by PAU to HAU. It would be tested and popularized in Haryana.

4. A team of CCSHAU, Hisar visited SKN Agriculture University, Jobner, Jaipur to have a comprehensive understanding of the composting pilot plant operating at Durgapura Centre, Jaipur. Team interacted with Director of the Centre who shared his experiences on the project and Scientists at Dugapura explained about the team about the vermicomposting experiments being conducted Vermicompost is produced in the pilot plant as part of an integrated farming project operating since 2010-11 using traditional method of aerobic composting, which CCSHAU is already doing since long with cattle dung and other biomass. At present crop residue, especially, paddy straw based composting and vermicomposting experiments are under progress in CCSHAU campus.

[Signature]
31/10/19